

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

209. IA/3956/2023 IN C.P. (IB)/610(MB)2021

IN THE MATTER OF

IDBI Bank Limited

Vs

M/S. Zicom Electronic Security Systems Limited

U/s 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 05.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the RP:

Mr. Shreyas Lele (PH)

For the SRA:

Adv. Shyam Kapadia (PH)

For the Respondent No. 2 in IA No. 5390/2023:

Mr. Milind Garg (VC)

For the Applicant in IA No. 5390/2023:

Adv. Tanushree Sogani (VC)

ORDER

I.A. 3956/2023

In view of I.A. 5390/2023 having been reserved for orders. We deem it appropriate to post the present I.A. after the pronouncement of orders in the I.A.

5390/2023. Adjourned to **22.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham